

GOVERNMENT OF INDIA
MINISTRY OF MINES
RAJYA SABHA
QUESTION NO 26.07.2010
ANSWERED ON
ADHERENCE TO MINING LAWS .

8

Shri Sanjay Raut

Will the Minister of RURAL DEVELOPMENT MINES be pleased to state :-

- (a) the number of existing companies/Central Public Sector Undertakings (CPSUs) granted mining lease/engaged in mining of iron-ore and other minerals in the country, State-wise, Company/CPSU-wise and mineral-wise;
- (b) whether these companies are following the mining laws;
- (c) if so, the details thereof; and
- (d) if not, the corrective measures taken by Government against the erring companies?

ANSWER

THE MINISTER OF MINES AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI B.K. HANDIQUE)

(a) to (d): A statement is laid on the Table of the House.

Statement referred to in reply to Rajya Sabha Starred Question No. 8 for 26.7.2010 by Shri Sanjay Raut regarding adherence to mining laws.

(a) A statement showing the number of private companies and Central Public Sector Undertakings engaged in mining of iron ore and other minerals (excluding fuel, atomic minerals and minor minerals) in the country State-wise is given in Annex-I. Details regarding the minerals for which mining leases have been given State-wise are shown in Annex 9.2 to the Annual Report 2009-10 of the Ministry of Mines, which is available on the Ministry's website (mines.nic.in).

(b), (c) & (d) The Mines and Minerals (Development and Regulation) (MMDR) Act, 1957 is the law governing mining in the country and the Mineral Concession Rules (MCR), 1960 (Chapter IV) and the Mineral Conservation and Development Rules (MCDR), 1988 contain the provisions to be followed by lessees relating to mining activities, in order to properly regulate the activity and to ensure mineral conservation and scientific mining. The leases executed between the lessee and the State Government also incorporate suitable provisions in this regard. The State Government through its Directorate of Mining and Geology enforces the provisions of the MCR and the conditions of the lease agreement, and in case of breach of covenants of the lease, may terminate the lease and forfeit the deposit and impose other penalties. The extent to which individual lessees/companies follow is monitored at the State level and the Central Government does not maintain details except where the Indian Bureau of Mines (IBM) has the statutory role. The Central Government, through the IBM, has a statutory role under the MCDR, 1988, and enforces the conditions in relation to mineral conservation and development. The IBM has the power to inspect mines, call for information and to suspend operation till deviations from approved Mining Plan are corrected. In case of breach, the IBM may launch prosecutions. The action taken by the IBM in this regard during 2009-10 and 2010-11 (Up to June, 2010) is given in Annex-II.

ANNEX-I

State-wise number of Private companies, Central Public Sector Undertakings and State Public Sector Undertakings in Mining

State	Private companies			Central PSUs	State PSUs
Andhra Pradesh	287	4	2		
Assam	2	1	1		
Bihar	5	1	-		
Chhattisgarh	48	2	1		
Goa	52	-	-		
Gujarat	256	-	2		

Haryana	-	1	-
Himachal Pradesh	18	2	-
Jammu & Kashmir	1	1	1
Jharkhand	80	2	2
Karnataka	162	4	3
Kerala	19	1	1
Madhya Pradesh	114	6	1
Maharashtra	64	2	1
Meghalaya	4	-	1
Orissa	102	5	2
Rajasthan	148	3	2
Sikkim	-	-	1
Tamil Nadu	56	2	4
Uttar Pradesh	10	1	1
Uttaranchal	27	2	-
West Bengal	7	1	2
Total	1462	41	28

ANNEX-II

Statement showing action taken by IBM in compliance of provisions of MCDR, 1988.

Year	No. of mines inspected	No. of violations pointed out	No. of violations rectified	No. of show cause notices issued	No. of violations rectified after issue of show cause notices	No. of prosecution cases launched	No. of prosecution cases compounded	Compounding fees received (Rs.)	No. of prosecution cases decided	Fine received(Rs.)
2009-10	2371	1896	790	404	276	42	17	99000	17	
2010-11 (Up to June 2010)	343	522	66	19	24	1	7	450		